

**GOVERNMENT OF INDIA
MINISTRY OF INFORMATION AND BROADCASTING**

**LOK SABHA
UNSTARRED QUESTION NO. 2213
TO BE ANSWERED ON 20.12.2022**

CENSOR BOARD

2213: SHRI SADASHIV KISAN LOKHANDE:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether the Censor Board certification is necessary before the release of a film;
- (b) if so, the details thereof;
- (c) whether the Censor Board certification is also necessary before the release of web series; and
- (d) if so, the details thereof and if not, the reasons therefor?

ANSWER

**THE MINISTER OF INFORMATION AND BROADCASTING; AND
MINISTER OF YOUTH AFFAIRS AND SPORTS
(SHRI ANURAG SINGH THAKUR)**

(a) & (b): The Central Board of Film Certification (CBFC) performs the statutory function of certifying films for public exhibition in India in accordance with the Cinematograph Act, 1952, the Cinematograph (Certification) Rules, 1983 and Guidelines for certification of films notified by the Government.

(c) & (d): No, Sir. Government has notified Information Technology (Intermediary Guidelines and Digital Media Ethics Code) Rules, 2021, on 25th February, 2021 under Information Technology Act, 2000 to provide for Code of Ethics to be adhered to by publishers of news & current affairs on digital media and publishers of online curated content (OTT Platforms).